

dated 23/4/1998

F.No. 528/31/98-CUS (TU)

Government of India

Ministry of Finance, Department of Revenue

(Tariff Unit), New Delhi

Subject : Leviability of anti- dumping duty on Acrylic Tow and Acrylic Top.

As per notification No. 81/ 97-Cus dated 24.10.97 acrylic fibre falling under heading 55.03 of the first schedule to the Custom Tariff Act, 1975 is leviable to anti-dumping duty.

2. On the basis of a report that Acrylic Tow and Acrylic Top are sought to be cleared without payment of anti-dumping duty, Board in consultation with MOC has decided that Acrylic Top and Acrylic Tow are also leviable to anti-dumping duty.
3. Past clearance, if any may also be reviewed in light of this clarification.

Sd/-
(S.C. Choudhury)
Director (Customs)